NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 547/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES:

STUP Consultants Pvt.Ltd.

V/s.

Arshiya Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE

Arushi Advocate
1/6 Phoenix Legal respondent
1 respondent

ORDER

TCP No. 547/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

For the Petitioner's side has reported that memo for withdrawal has already been filed before the Registry and proof of filing has been shown to this Bench, this Bench hereby dismissed this TCP 547/17 as withdrawn, looking at the settlement arrived in between the parties.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)